

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

16.11.2011

OA No. 511/2011

Mr. Amit Mathur, Counsel for applicant.

The applicant by way of this OA requested for a writ/order, directing the respondents to promote the applicant on the post of UDC from the date he was eligible and to extend all consequential benefits. It is further prayed that the respondents be directed to hold DPC every year and in case a candidate forgo the promotion, the next eligible candidate may be promoted in his place and the post may not be kept vacant for next DPC. The contentions are also raised in the representations so filed by the applicant. It is also not disputed that the representations so filed by the applicant are still pending for consideration before the respondents.

For redressal of the grievance of the applicant, we deem it proper to direct the respondents to decide the representations of the applicant by a speaking order expeditiously but not later than a period of three months from the date of receipt of a copy of this order.

The applicant is given liberty to file substantive OA, if any prejudicial order is passed against him.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

12. S. Rathore
(Justice K.S.Rathore)
Member (J)

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22/11/11

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